



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
 ORDINARY ORIGINAL CIVIL JURISDICTION
(13) OFFICIAL LIQUIDATOR REPORT NO. 160 OF 2025
IN
COMPANY PETITION NO. 775 OF 2001

In the matter of Companies Act, I of
 1956;

And

In the matter of Biowin Pharma
 (India) Ltd (in Liquidation)

Manipal Finance Corp. Ltd.Petitioner

AND
(16) OFFICIAL LIQUIDATOR REPORT NO. 3 OF 2026
IN
COMPANY PETITION NO. 127 OF 2012

In the matter of Companies Act, I of
 1956;

And

In the matter of Sujay Enterprise
 (india) Pvt. Ltd (in Liquidation)

Jitendra Virji ShahPetitioner

AND
(17) OFFICIAL LIQUIDATOR REPORT NO. 4 OF 2026
IN
COMPANY PETITION NO. 879 OF 2015

In the matter of Companies Act, I of
 1956;

And

In the matter of Archdeep Interior
 Infra Pvt. Ltd. (in Liquidation)

Lake Point Builders Pvt. Ltd.

...Petitioner

AND

(18) OFFICIAL LIQUIDATOR REPORT NO. 5 OF 2026

IN

COMPANY PETITION NO. 464 OF 2011

In the matter of Companies Act, I of
1956;

And

In the matter of Shree Ramkrishna
Electro Controls Limited. (in
Liquidation)

Twilight Prints Private Limited.

...Petitioner

AND

(19) OFFICIAL LIQUIDATOR REPORT NO. 7 OF 2026

IN

COMPANY PETITION NO. 1310 OF 2015

In the matter of Companies Act, I of
1956;

And

In the matter of Filtrona India Ltd. (in
Liquidation)

M/s. Bhangaria And Co.

...Petitioner

AND

(22) OFFICIAL LIQUIDATOR REPORT NO. 11 OF 2026

IN

COMPANY PETITION NO. 272 OF 2015

In the matter of Companies Act, I of
1956;

And

Meera Jadhav

In the matter of Sipra Remedies Pvt.
Ltd (in Liquidation)

Shree Arun Packaging Company Pvt. Ltd ...Petitioner

AND

(24) OFFICIAL LIQUIDATOR REPORT NO. 14 OF 2026

IN

COMPANY PETITION NO. 588 OF 2016

In the matter of Companies Act, I of
1956;

And

In the matter of Metropolitan
Overseas Ltd. (in Liquidation)

Shah Mehta Holding Pvt. Ltd ...Petitioner

AND

(25) OFFICIAL LIQUIDATOR REPORT NO. 15 OF 2026

IN

COMPANY PETITION NO. 27 OF 1992

In the matter of Companies Act, I of
1956;

And

In the matter of Centaur Travel
Service Pvt. Ltd. (in Liquidation)

Trans Travel Pvt. Ltd. ...Petitioner

AND

(26) OFFICIAL LIQUIDATOR REPORT NO. 17 OF 2026

IN

COMPANY PETITION NO. 220 OF 2013

In the matter of Companies Act, I of
1956;

Meera Jadhav

And
 In the matter of Shree Rajlaxmi
 Logistics Ltd (in Liquidation)

Mahendra Gumanmal Lodha ...Petitioner

AND
(27) OFFICIAL LIQUIDATOR REPORT NO. 18 OF 2026
IN
COMPANY PETITION NO. 418 OF 1995

In the matter of Companies Act, I of
 1956;

And
 In the matter of Suren Fabrics Pvt.
 Ltd. (in Liquidation)

Reliance Industries Ltd. ...Petitioner

AND
(28) OFFICIAL LIQUIDATOR REPORT NO. 19 OF 2026
IN
COMPANY PETITION NO. 429 OF 2011

In the matter of Companies Act, I of
 1956;

And
 In the matter of Dimples Cine
 Advertising Pvt. Ltd (in Liquidation)

Indusind Bank Limited. ...Petitioner

AND
(29) OFFICIAL LIQUIDATOR REPORT NO. 20 OF 2026
IN
COMPANY PETITION NO. 367 OF 2003

In the matter of Companies Act, I of

1956;

And

In the matter of Ellora Steels Ltd. (in Liquidation)

The Board For Industrial And Financial Reconstruction,

New Delhi.

...Petitioner

AND

(30) OFFICIAL LIQUIDATOR REPORT NO. 21 OF 2026

IN

COMPANY PETITION NO. 550 OF 2016

In the matter of Companies Act, I of 1956;

And

In the matter of Rsg Infotech Pvt. Ltd. (in Liquidation)

Ingram Micro India Pvt. Ltd.

...Petitioner

AND

(33) OFFICIAL LIQUIDATOR REPORT NO. 26 OF 2026

IN

COMPANY PETITION NO. 386 OF 2015

In the matter of Companies Act, I of 1956;

And

In the matter of Thandiram Textiles Pvt. Ltd. (in Liquidation)

Realsunrise Traders Pvt. Ltd

...Petitioner

Mr. Anirudh Hariani, for Official Liquidator.

Mr. Satyajit Roul, Official Liquidator present.

Mr. Anil Bhagure, Deputy Official Liquidator present in OLR No.3/26, .

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Mr. Chetan Shelke, Deputy Official Liquidator present in OLR Nos.4/26, 7/26, 11/26, 14/26, 15/26, 17/26, 18/26, 19/26, 20/26, 21/26 & 26/26.

Mr. Pulakit Awasthi a/w Mr.Nishit Dhruva and K. Chhajed i/b MDP Legal for SEBI in OLR No.160/25.

Ms Swati Jain i/b A. S. Dayal & Associates for Petitioner in OLR No.18/26.

Mr. Kedar Wagle for Petitioner in OLR No.21/26.

CORAM : ARIF S. DOCTOR, J.
DATE : 9th JANUARY 2026

P.C.

1. All these matters were placed on board today since a common issue arises.

Each of the captioned Official Liquidator's Reports seeks dissolution of the Companies in question and consequential dispensation with the compliance which would otherwise be required during the course of final dissolution of a company in liquidation.

2. For the convenience of the Court, the Official Liquidator has prepared a list setting out (i) the date on which the winding-up order was passed; (ii) the funds available; and (iii) the status of the claim in each of the companies.

3. The details of each of the companies are set out as follows:

Sr. No.	OLR NO.	Date of winding up /provisional liquidator appointment	Funds Available	Claims
1	OLR No. 160/2025 (Biowin Pharma (India). Ltd.)	Company ordered to be wound up on 15 December 2010. [Para 1 @ 1]	Preliminary expenses of Rs. 5000/- deposited by the Petitioner, which are to be returned to Petitioner.	No claims invited since no funds (except Rs. 5000/-) or recoverable assets lying to the credit of the

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			[Para 8 @ 7]	company. However, 3 (three) suo motu claims / complaints received.
2	OLR No. 3/2026 (Sujay Enterprise (India) Pvt. Ltd.)	Company ordered to be wound up by order dated 14 August 2012 read with 23 August 2012. [Para 1 @ 1]	Nil [Para 8 @ 6]	Claims invited; no claims received [Para 10 & 11 @ 6 & 7]
3	OLR No. 4/2026 (Archdeep Interior Infra Pvt. Ltd.)	Company ordered to be wound up on 12 January 2018. [Para 1 @ 1]	NIL [Para 8 @ 6]	Claims invited; no claims received [Para 6 @ 4]
4	OLR No. 5/2026 (Shree Ramkrishna Electro Controls Ltd.)	Company ordered to be wound up on 8 August 2012. [Para 2 @ 2]	Preliminary expenses of Rs. 5000/- deposited by the Petitioner, which are to be returned to Petitioner. [Para 10 @ 8]	No claims invited, no suo-moto claims received. [Para 12 @ 9]
5	OLR No. 7/2026 (Filtrona India Ltd.)	Company ordered to be wound up on 13 August 2018. [Para 1 @ 1]	NIL [Para 11 @ 6]	No claims invited. [Para 11 @ 6]
6	OLR No. 11/2026 (Sipra Remedies Pvt. Ltd.)	Company ordered to be wound up on 13 April 2017. [Para 1 @ 1]	Rs. 9610/- [Para 8 @ 7]	Claims invited; no claims received [Para 6 @ 5]
7	OLR No. 14/2026 (Metropolitan Overseas	Company ordered to be	NIL [Para 8 @ 6]	Claims invited; no claims

	Ltd.)	wound up on 4 May 2018. [Para 3 @ 2]		received [Para 10 @ 7]
8	OLR No. 15/2026 (Centaur Travel Service Pvt. Ltd.)	Company ordered to be wound up on 5 May 1998. [Para 1 @ 1]	Preliminary expenses of Rs. 2000/- deposited by the Petitioner, which are to be returned to Petitioner. [Para 8 @ 5 & Para 10 @ 6]	No claims invited, no suo motu claims received. [Para 11 @ 6]
9	OLR No. 17/2026 (Shree Rajlaxmi Logistics Ltd.)	Company ordered to be wound up on 29 January 2015. [Para 1 @ 1]	Rs. 12,500/- [Para 11 @ 7]	No claims invited; one suo motu claim received from Income Tax Department for Rs.65,96,301/-. [Para 11 @ 7]
10	OLR No. 18/2026 (Suren Fabrics Pvt. Ltd.)	Company ordered to be wound up on 18 November 1998. [Para 1 @ 1]	NIL. [Para 9 @ 5]	No claims invited. [Para 10 @ 5]
11	OLR No. 19/2026 (Dimples Cine Advertising Pvt. Ltd.)	Company ordered to be wound up on 4 July 2019. [Para 1 @ 1]	NIL. [Para 5 @ 4]	Claims invited; no claims received. [Paras 6 & 7 @ 4]
12	OLR No. 20/2026 (Ellora Steels Ltd.)	Company ordered to be wound up on 17 November 2008. [Para 1 @ 1]	NIL. [Para 12 @ 6]	Claims invited; no claims received. [Paras 9 & 10 @ 5]
13	OLR No. 21/2026 (RSG Infotech Pvt Ltd.)	Company ordered to be wound up on 4 May 2018.	NIL. [Para 7 @ 7]	No claims invited; no suo motu claims received.

		[Para 1 @ 1]		[Para 9 @ 7]
14	OLR No. 26/2026 (Thandiram Textiles Pvt. Ltd.)	Company ordered to be wound up on 8 February 2018. [Para 3 @ 2]	NIL. [Para 8 @ 5]	Claims invited; no claims received. [Para 9 6]

4 On a query from the Court as to why no claims were invited in respect of some of the aforesaid companies, it was pointed out that this was because those companies neither have any funds nor do they have any assets. This is set out in each of the reports filed by the Official Liquidator. It is in the context of these facts that the various directions have been sought.

5 Learned counsel have also placed reliance upon various decisions which support the directions which are today sought for, useful reference can be placed upon the decision of this Court in the case of *Goan Riviera Resorts Private Limited through the Official Liquidator¹, Meghal Homes (P) Ltd. Vs. Shree Niwas Gimi K. K. Samit², Delfin Expo Mart Vs. Royal Regency Fashions Pvt. Ltd.³, Vikas Motors Pvt. Ltd.⁴, Indiana Spices and Foods Industries Ltd.⁵ and Lalji Paper Mills Pvt. Ltd⁶*.

6 In each of the aforesaid decisions, the Court proceeded to allow dissolution of the company in liquidation since there was a lack of sufficient or substantial

1 (2024) SCC Online Bom 751

2 (2007) 7 SCC 753

3 (2023) SCC Online Del 3866

4 (2023) SCC Online Del 4634

5 (2020) SCC Online Del 705

6 (2019) SCC Online Del 10739

funds or assets, and no useful purpose would be served by keeping the process of winding-up or liquidation alive.

7 Mr. Hariani has also pointed out that in those petitions where deposits have been made by the Petitioners creditors, in the event the Liquidator despite best efforts is unable to refund those amounts, then the Liquidator be permitted to transfer the said amounts to the company liquidation account under Section 555 of the Companies Act 1956 .

8. Having heard learned counsel and having perused the judgments upon which reliance is placed, I am satisfied that a case has been made out for allowing the aforesaid Official Liquidator's Report.

9 Hence the Official Liquidator's Reports are accordingly allowed and disposed of as prayed for.

[ARIF S. DOCTOR, J.]